**WA No. 2/2015**

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**21.07.2015**

Ms. P. Nongbri, learned counsel, appears for the appellant.

Mr. K.S. Kynjing, learned AG, assisted by Mrs. N.G. Shylla, learned GA, represents the respondents.

Learned counsel for the Khasi Hills Autonomous District Council (KHADC), prays for and is granted 1 (one) week's time on the ground that learned counsel, Mr. B.B. Narzary engaged to argue the matter has not yet received the brief. List on 28.07.2015.

**JUDGE** **CHIEF JUSTICE**

***Sylvana***

**WA No. 27/2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**21.07.2015**

Mr. R. Kar, learned senior counsel, assisted by Ms. A. Kharumnuid, learned counsel, appears for the petitioners.

Mr. S. Dey, learned counsel, represents the respondents.

Learned counsel for the respondents prays for and is granted 3 (three) weeks' time as the last opportunity to supply the documents as demanded by learned counsel for the petitioners. List on 11.08.2015.

**JUDGE** **CHIEF JUSTICE**

***Sylvana***

**WP(C) No. 169/2015**

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**21.07.2015**

Mr. N. Syngkon, learned counsel, appears for the petitioner.

Mr. K.S. Kynjing, learned Advocate General, and Mr. ND Chullai, learned senior GA, assisted by Mrs. N.G. Shylla, learned GA, represent the State-respondents.

Learned counsel for the petitioner, prays for and is granted liberty to implead CBI as one of the respondents before the next date of hearing. List the matter on 28.07.2015.

**JUDGE** **CHIEF JUSTICE**

***Sylvana***

**WP(C) No. 317/2014**

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**21.07.2015**

Mr. VK Jindal, learned senior counsel, assisted by Mr. S. Dey, learned counsel, appears for the petitioners.

Mr. S. Sharma, learned counsel, represents the respondents.

We have heard learned counsel for the parties and perused the pleadings. Mr. Sanjay Sharma, Standing counsel for Income Tax Department, prays for and is granted 3 (three) weeks' time to file affidavit. Moreover, in furtherance of our earlier order we may also like the Department to express its views on the special class of creamy layer among the tribals having the advantage of getting maximum benefits out of the exemptions and special status provided to the local tribes without making any contribution financial or otherwise, for charitable purpose (like construction of school building, community centre and hospitals etc) and uplifting the underprivileged members of the tribes. List the matter on 17.08.2015.

**JUDGE** **CHIEF JUSTICE**

***Sylvana***

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE**
**THE HON'BLE MR. JUSTICE S.R. SEN**

21.07.2015

Mr R Deb Nath, learned CGC, appears for the appellants.

Mr BK Deb Roy, learned counsel, represents the respondent.

Learned counsel for Union of India prays for and is granted three weeks' time to argue the matter on the question of law. List on 11.08.2015.

JUDGE CHIEF JUSTICE

dev

WA No. 37 of 2012
IN WP(C)No. 320 of 2010

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE**
**THE HON'BLE MR. JUSTICE S.R. SEN**

21.07.2015

Mr P Yobin, learned counsel, appears for the appellant.

Mr ND Chullai, learned senior GA, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Written submission on behalf of the appellant has been filed in the Court today. The same is taken on record. However, Dr ODV Ladia, learned senior counsel is said to be in personal difficulty today. Thus, on a request made on his behalf, the matter is adjourned for one week. List on 28.07.2015.

JUDGE CHIEF JUSTICE

dev

WA No. 48 of 2014
IN WP(C)No. 308 of 2012

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE**
**THE HON'BLE MR. JUSTICE S.R. SEN**

21.07.2015

Mr N Mozika, learned CGC, appears for the appellants.

Mr R Jha, learned counsel, represents the respondent.

Mr N Mozika, learned counsel for the appellants prays for and is granted two weeks' time to seek instructions. List on 04.08.2015.

JUDGE CHIEF JUSTICE

dev